

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-05-2024 AT 10:30 AM**

**CP No. 63/241/HDB/2023**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Polasa Ravi Kumar

**...Petitioner**

**AND**

Mr. Kadambari Consultants Pvt Ltd & 5 others.

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel for Respondent No. 1 and 2 present physically.

No representation for the petitioner.

Proof of service of notice to Respondent No.4 not filed. Counsel for the petitioner and party called absent. Claim against the Respondent No.4 is dismissed for not taking notice.

Since it is stated that counters of Respondent nos 1 and 2 already filed. For hearing, matter adjourned to 27.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**